

STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The Army has been deployed in all the districts of Punjab since 24th May, 1990 to assist the civil administration and para-military forces to contain militancy in the State.

(c) There have been some casualties but it will not be in the public interest to disclose such details.

(d) The Army has not been withdrawn from Punjab and continues to provide assistance to civil administration as hitherto-fore. The deployment is in consonance with the assessed threat from the terrorists.

(e) Does not arise.

Infiltration from Bangladesh

@@@4489-C. SHRI RAM NARESH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken to check infiltrators from Bangladesh to India;

(b) the impact of the steps taken for the purpose; and

(c) what is the amount that has been spent in this respect during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The measures taken to check infiltration from Bangladesh to India include:—

(1) Intensification of border patrolling and surveillance by the border Security Force.

(2) Erection of OP Towers along the border for better observation.

(3) Troops deployed on the border have been supplied with night vision devices, Binoculars, goggles, twin telescope, hand held search lights etc.

@@@ Previously Unstarred Question No. 34001, transferred from the 17th August, 1992.

(4) Country/Motor boats have also been provided for border patrolling in riverine areas.

(5) Introduction of the scheme to issue identity cards in the States of Assam, Mizoram and Tripura.

(6) Speeding up the project to construct roads and fence along sensitive stretches of Indo-Bangladesh border.

(7) Sanction of the Scheme of prevention of Infiltration of Foreigners and Mobile Task Force in the affected States.

(b) As a result of the steps taken by the Government a large number of infiltrators have been intercepted/apprehended by the Border Security Force on the Indo-Bangladesh border during the last three years as per details given below:

1990	1991	1992 (upto May)
47,277	61,88	15,692

(c) Amounts spent on the Border Security Force deployed on Indo-Bangladesh Border have been as follows:—

Year	Amount (approx.)
1989-90	140.22 crores
1990-91	169.85 crores
1991-92	122.67 crores

Writ petition in Jammu and Kashmir High Court

£4489-D. SHRI JAGMOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in a much publicised writ petition filed in Jammu and Kashmir High Court by ex-Chief Justice of J&K and Sikkim High Courts, Mufti Baha-u-Din Farooqi, the Union of India was made a party;

(b) whether in this writ petition, even the accession of the State of Jammu and Kashmir to India was challenged, and it was affirmed on oath by Mufti-u-Din that India annexed Kashmir by "force, fraud and deceit".

£ Previously Unstarred Question No. 4067, transferred from the 17th August, 1992.

(c) whether the Union of India failed to put in appearance this case;

(d) if so, the reasons therefor and whether Government would fix responsibility for this lapse;

(e) whether it is also a fact that on the basis of this writ petition, large scale adverse propoganda against India was carried out in the United States and the U.K. by Pakistani and pro-kashmiri elements; and

(f) what steps Government under-took to undo the damage done to the country's image abroad?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (f) Shri Mufti Baha-U-Din Farooqi, on behalf of Jammu and Kashmir People's Basic Rights (Protection) Committee filed a Writ Petition in the High Court of Jammu and Kashmir via writ Petition No. 210 of 1990 which was dismissed on 11-5-92 for default and non-prosecution. The Union of India was represented in the matter by the Central Government Standing Counsel.

Disinformation and propoganda orchestrated by Pakistan terrorist outfits and their overground sympathisers, is being regularly countered in national and international fora. Pakistan's efforts in internationalising the Kashmir issue are also being countered by diplomatic efforts.

Sealing of Indo-Pak and Indo-Bangladesh Border

£ £ 4489-E. SHRI KRISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) progress made in sealing the entire Indo-Pak and Indo-Bangladesh borders;

(b) what are the impediments in sealing these two international borders;

£ £ Previously Unstarred Question No. 4009, transferred from the 17th August, 1992

(c) whether any target has been set for completing the sealing of these borders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) Border fencing and flood lighting at some sensitive and vulnerable stretches have been completed on the Indo-Pak border in Punjab and Rajasthan, and for the remaining such areas, similar activity is in progress. Border fencing at some stretches has also been completed on Indo-Bangladesh border in Assam and Meghalaya and similar activity is in progress in respect of remaining areas. Construction of border fencing at some stretches in West Bengal has also been approved and fencing will start there soon. Steps have also been initiated to provide the BSF with the necessary equipment and wherewithal to effectively check unauthorised movement across the border.

राष्ट्रीय सुरक्षा अधिनियम का दुरुपयोग किए जाने पर लोक न्याय का ज्ञान

£ £ 4489-एफ. श्री राम मोहन यादव: क्या गृह मंत्री यह बता सकते हैं कि क्या करेंगे कि:

(क) क्या सरकार राष्ट्रीय सुरक्षा अधिनियम का दुरुपयोग करने पर लोक न्याय की दृष्टि से मलाहकार बोर्डों में केवल पीठासीन न्यायाधीशों को ही नियुक्त करने का विचार कर रही है; और

(ख) यदि हाँ, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब): (क) और (ख) सूचना एकत्र की जा रही है और सदन के फटल पर रख दी जाएगी।

£ £ पूर्वतः अंतरांकित प्रश्न संख्या 4068, 17 अगस्त, 1992 से स्थानांतरित।